

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.373/2002

Tuesday, this the 5th day of March, 2002

Hon'ble Shri S.A.T. Rizvi, Member (A)

Mahendra Kumar Sharma
S/O Shri Chiranjit Lal Sharma
Sub Post Master Shamshabad Agra (UP)
R/O 3/11 GPO Compound, Agra (UP)
(By Adv.- Shri D.P. Sharma). Applicant

Versus

1. Union of India
Secretary Ministry of Communication
Department of Posts, New Delhi
2. The Asstt. Director of Postal Services
O/o The Post Master General
Agra Region, Agra.
3. The Senior Supdt. Post Office
Agra Division, Agra
4. The Senior Post Master
Head Post Office, Agra I.

. . . Respondents

Q.R.D.E.R. (ORAL)

On an application made, the learned counsel is allowed to withdraw the OA. The same is, therefore, dismissed as withdrawn with liberty in accordance with law. It is clarified that no view has been formed as regards the merit of the applicant's claim.

(S.A.T. Rizvi)

Member (A)

/sunil/